GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 1603

TO BE ANSWERED ON THE 12TH FEBRUARY, 2019/ MAGHA 23, 1940 (SAKA)

ANALYSIS OF CRIME DATA BY NCRB

1603.   SHRIMATI RAKSHATAI KHADSE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has asked the National Crime Records Bureau (NCRB) to tabulate and analyse crime data in the country by categorising offences, crimes involving communication devices under Information Technology (IT) Act like crime through social media, cyber stalking of women and children apart from incidents of abetment via online activity;

(b) if so, the details of the categories identified by the Government for classification and collection of data; and

(c) the timeframe for release of the data?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)

(a) to (c):   National Crime Record Bureau (NCRB) is the designated agency responsible for collecting and analysing crime data, including cyber-crime data. It already publishes cyber-crime related data in Crime in India Report. The heads on which data is published by NCRB inter-alia includes offences on tampering of computer source documents, computer related offences, publication/transmission of obscene/ sexually explicit material etc in electronic form, breach of confidentiality/privacy, disclosure of information in breach of lawful contract, other cyber crimes. It also includes crimes under Indian Penal Code such as voyeurism, stalking, insult to modesty of women, data theft, criminal breach of trust/fraud, cheating, forgery, counterfeiting, etc., and offences under the Protection of Children from Sexual Offences Act (POCSO) including sexual harassment, use of child for pornography/storing child pornography material etc.

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